

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Mentioning matter
(IB)-278(PB)/2017

IN THE MATTER OF:

M/s. MS Shoes East Ltd. (Tomorrow Land Technologies
Exports Limited) Applicant/petitioners
v.
Union of India Respondent

Order under Section 31 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.02.2020

Coram:

MR. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant: Mr. K.K.R. Das, Adv.

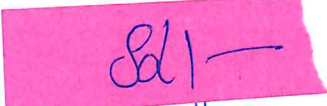
ORDER

Notice of the application be issued to the non-applicant-petitioner for 17.03.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 17.03.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)